

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.271/2019

State Vs Akash Pandey

U/s 302/307/34 IPC & 25/27 Arms Act

PS : Patel Nagar

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Akash Pandey.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Sh. R.R.Jha, Counsel for applicant/accused Akash Pandey.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 24.08.2019 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this,

it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 302/307/34 IPC & 25/27 Arms Act have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as his custody period is less than two years.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 24.08.2019 and allegations under Section 302/307/34 IPC & 25/27 Arms Act have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant/accused is not covered under the aforesaid guidelines issued by the High Powered Committee as his custody period is less than two years. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Akash Pandey. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

SUDHANSHU KAUSHIK

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.23/2018
State Vs Akbar Ali
U/s 302/323/34 IPC
PS : Khyala**

22.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Akbar Ali.

Present : - Sh. Vishal Gosain, Special Public Prosecutor for State.
None for applicant/accused Akbar Ali.

None has appeared on behalf of applicant/accused despite repeated calls since morning.

At this stage, Special Public Prosecutor has submitted that applicant has preferred similar application before the court of Ms. Himani Malhotra, Ld. ASJ and the same is now listed for hearing on 17.06.2021.

Put up for consideration/arguments on 17.06.2021.

**SUDHANSHU
KAUSHIK**

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Date: 2021.05.22 14:41:24 +05'30'

(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.539/2016
State Vs Amit Khaddar
U/s 302/34 IPC
PS : Rajouri Garden**

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Amit Khaddar S/o Sunder Lal R/o B-93, DDA Flat, Shivaji Enclave, Delhi.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Sh. M.P.Sinha, Counsel for applicant/accused Amit Khaddar.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 302/34 IPC and he is stated to be custody for the last more than four years.
3. No previous involvement of the applicant has been alleged or proved.
4. Earlier, the applicant/accused was released on interim bail in view of the recommendation of the High Powered Committee of the Hon'ble High Court of Delhi passed in the year 2020.

5. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Amit Khaddar S/o Sunder Lal R/o B-93, DDA Flat, Shivaji Enclave, Delhi is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.
6. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
7. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.615/20
P.S. Mundka
u/s 380/457 IPC
State Vs Abid @Dabbu**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application filed on behalf of applicant/accused directly from jail for releasing him on personal bond.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Heard. Record perused.

Counsel for applicant has submitted that the applicant was granted bail vide order dated 07.04.2021 passed by Ms. Hemani Malhotra, learned ASJ, however, he is not in a position to arrange a surety and therefore, he be released on personal bond. In view of the fact that the applicant has failed to arrange surety and secure bail even after more than one and half month, it appears that he is an indigent person. Keeping in view the Covid-19 pandemic situation, the application is allowed. The accused be released on furnishing of personal bond. The requirement of furnishing surety is dispensed with.

Copy of this order be sent to the Jail Superintendent concerned for information. The order be also uploaded on website in time.

**SUDHANSHU
KAUSHIK**
(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021

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**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1461
FIR No.49/21
P.S. Nangloi
u/s 380/120B/34 IPC
State Vs Akhilesh**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Deepak Kumar, Counsel for applicant/accused.

Heard. Record perused.

Vide order dated 13.05.2021, SHO P.S. Nangloi was directed to verify the address of applicant at Uttrakhand and to file report today, however, neither report has been filed nor IO/SHO has joined. Issue fresh notice to IO/SHO P.S. Nangloi to verify the address of Uttrakhand of applicant and to file the detailed report on the next date of hearing.

Put up for consideration on 01.06.2021.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.947/20
P.S. Nangloi
u/s 307/34 IPC
State Vs Devender @Chiku**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Rakesh Kumar, Counsel for applicant/accused.

Reply of IO has been filed.

Heard. Record perused.

Counsel has submitted that the applicant may be granted interim bail in view of HPC guidelines. As per report of the IO, the applicant is also involved in case FIR No.149/20 u/s 302/34 IPC P.S. Nangloi. Counsel has prayed that he may be provided the copy of the reply filed by the IO. Copy be supplied. Adjournment sought. Granted.

Put up for arguments on 01.06.2021.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2133
FIR No.220/21
P.S. Khyala
u/s 33/38/58 of Delhi Excise Act
State Vs Gursharan Yadav**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is second application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant despite various calls since morning.

However, no adverse order is being passed.

Put up for consideration on 27.05.2021.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1502/21
FIR No.133/21
P.S. Tilak Nagar
u/s 420/468/471 IPC & 14 of Foreigners Act
State Vs Lucky Ozemoya**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant despite various calls since morning.

However, no adverse order is being passed.

Put up for consideration on 02.06.2021.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.130/20
P.S. Anand Parbat
u/s 420/471 IPC
State Vs Mukesh Chaudhary**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Santosh Kumar, Counsel for applicant/accused.

Reply of IO has been filed. Heard. Record perused.

It is submitted that the charge sheet in this case has been filed. The charge sheet be summoned from the concerned court for the next date of hearing.

Put up for arguments on 31.05.2021.

SUDHANSHU KAUSHIK

**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

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**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.265/17
P.S. Mundka
u/s 302/120B/34 IPC
State Vs Nand Kishor @Boby**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
IO/Inspector Bishambar Dayal from P.S. Mundka.
None for applicant/accused.

Report of IO has been filed. Heard. Record perused.

As per report of the IO, the applicant has already been granted interim bail for four weeks by this court and now again this application has been filed. In these circumstances, the present interim bail application is not maintainable as the applicant is already on interim bail. The present application stands dismissed.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.73/21
P.S. Mundka
u/s 307 IPC
State Vs Naveen Lakra**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.

Mr. Dhananjay Singh, Counsel for applicant/accused.

Report of IO has been filed. Heard. Record perused.

It is submitted that the charge sheet in this case has already been filed and the same pending for sessions committal. As per report of the IO, the previous bail application of applicant has been dismissed vide order dated 01.04.2021 passed by Ms. Hemani Malhotra, learned ASJ. The charge sheet be summoned for the next date of hearing.

Put up for arguments on 29.05.2021.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.250/19
P.S. Tilak Nagar
u/s 376/342/506 IPC & 6 of POCSO Act
State Vs Pappu Kamat**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

These are two similar applications under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Prem Kumar Bharadwaj, Counsel for applicant/accused.
Ms. Deepika Sachdeva, Counsel for DCW.

Heard. Record perused.

Counsel for applicant has submitted that inadvertently two similar interim bail applications have been filed on behalf of applicant and therefore, he seeks permission to withdraw one application. Permitted. One of these applications stands dismissed as withdrawn.

Report of SI Anuj Mor to the interim bail application has been filed. As per this report, the father of the applicant is alive.

At this stage, counsel for applicant has submitted that the grandfather of applicant has expired and inadvertently it was mentioned in the application that his father has expired. He has further submitted that he is not pressing for the interim relief at this stage and the application be put up before the concerned court after Summer Vacations i.e. the court of Dr. Archana Sinha, learned ASJ.

Put up before the concerned court on 15.06.2021, as prayed.

SUDHANSHU KAUSHIK

**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

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**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.100/21
P.S. Anand Parbat
u/s 308/34 IPC
State Vs Ramjaan @Deep**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Report of IO filed. Heard. Record perused.

A perusal of record shows that the particulars of the case in the present bail applications have been wrongly mentioned.

At this stage, counsel for applicant seeks permission to withdraw the present bail application with liberty to file afresh. Permitted. The present bail application stands dismissed as withdrawn.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.62/18
P.S. Rajouri Garden
u/s 302/120B/147/149 IPC
State Vs Sagar**

21.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. C.S. Dahiya, Counsel for applicant/accused.

Reply to this bail application filed by SI Prakash Kashyap.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 09.02.2018 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has mentioned that earlier also the applicant was granted interim bail vide order dated 11.09.2020 and he had duly surrendered in jail on 22.03.2021 and he did not misuse the liberty of interim bail. He has submitted that the applicant is suffering from stone in both kidneys and he has to take treatment for the same. He has mentioned that the applicant has no criminal antecedent. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. She has mentioned that the applicant was duly identified in the CCTV footage. She has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021, as well as the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

SUDHANSHU KAUSHIK

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(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2124
FIR No.84/21
P.S. Nangloi
u/s 323/506 IPC
State Vs Shafiq Ansari**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application filed on behalf of applicant/accused directly from jail for releasing him on personal bond.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Rajendra Prasad, Counsel for applicant/accused from DLSA.

Heard. Record perused.

Counsel for applicant has submitted that the applicant was granted bail vide order dated 09.04.2021 passed by Ms. Hemani Malhotra, learned ASJ, however, he is not in a position to arrange a surety in sum of ₹25,000/- and therefore, he be released on personal bond. Keeping in view the fact that the applicant has failed to arrange surety and secure bail even after more than one and half month, it appears that he is an indigent person. The application is allowed. The accused be released on furnishing of personal bond. The requirement of furnishing surety is dispensed with.

Copy of this order be sent to the Jail Superintendent concerned for information. The order be also uploaded on website in time.

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.471/20
P.S. Patel Nagar
u/s 394/395/397/412/120B/201 IPC & 25/27 Arms Act
State Vs Sourav**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Sumit Sandeep Tyagi, Counsel for applicant/accused.

Report of SI Yogendra Kumar filed. Heard. Record perused.

As per the report filed today, the applicant has already been granted interim bail vide order dated 13.05.2021 passed by Mr. Vishal Singh, learned ASJ. In these circumstances, the present applicant stands dismissed as infructuous.

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.396/20
P.S. Mundka
u/s 356/34 IPC
State Vs Sumit**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application filed on behalf of applicant/accused directly from jail for releasing him on personal bond.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Sumit Sandeep Tyagi, Counsel for applicant/accused from DLSA.

Heard. Record perused.

Counsel for applicant has submitted that the applicant was granted bail vide order dated 14.01.2021 passed by Mr. Ankur Jain, learned ASJ, however, he is not in a position to arrange a surety in sum of ₹10,000/- and therefore, he be released on personal bond. In view of the fact that the applicant has failed to arrange surety and secure bail even after more than four months, it appears that he is an indigent person. Keeping in view the Covid-19 pandemic situation, the application is allowed. The accused be released on furnishing of personal bond. The requirement of furnishing surety is dispensed with.

Copy of this order be sent to the Jail Superintendent concerned for information. The order be also uploaded on website in time.

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.43/20
P.S. Anand Parbat
u/s 307/324/34 IPC & 25/27 Arms Act
State Vs Suraj @Tita**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days in view of HPC guidelines.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Santosh Kumar, Counsel for applicant/accused.

Report of IO is already on record.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 18.03.2020. Counsel has mentioned that the present FIR is the counter blast of the FIR No.23/20 u/s 324/341/34 IPC P.S. Anand Parbat lodged by the applicant against the complainant. The co-accused Kartik has named the applicant in the present case only. He has submitted that the applicant has to look after his widow mother and he be granted interim bail for 90 days in view of HPC guidelines. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the accused had stabbed the complainant and his friend with knife. The nature of injuries on the MLC of complainant Gautam has been opined as dangerous and opinion qua injuries of injured Satender is still awaited. She has mentioned that the applicant is a habitual offender and he is involved in four other criminal cases. She has mentioned that there is possibility that the applicant would commit the similar offences, in case, he is released on interim bail in this case.

I have perused the record in the light of respective arguments. It is the case of

the prosecution that the present FIR was registered on DD No.51A P.S. Anand Parbat regarding stabbing. During the course of investigation, the statement of injured Gautam was recorded wherein he has stated that on 25.02.2020 at about 08:30PM he along with his friend Sonu @Satender went to Wine Shop, Gali no.4, New Rohtak Road, Anand Parbat, Delhi, to purchase beer. He has stated that there was rush at the beer shop due to which arguments took place between them and accused. Thereafter, the applicant stabbed him and his friend with knife. On 18.03.2020, the applicant was arrested and a buttondar knife was also recovered from his possession. It is pertinent to mention that as per the report of IO, the applicant is involved in following four other criminal cases :-

1. *FIR No.278/18 u/s 323/324/341/34 IPC P.S. Anand Parbat*
2. *FIR No.318/18 u/s 354/354B/354D/324 IPC & 8 of POCSO Act*
3. *FIR No.36/20 u/s 323/341/34 IPC P.S. Anand Parbat*
4. *FIR No.44/20 u/s 326/341/34 P.S. Anand Parbat.*

In these circumstances, the applicant is not covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021, as argued by the counsel for applicant. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant, its impact on the society as well as the severity of punishment, no ground for interim bail at this stage is made out, hence, the present interim bail application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to accused. This order be also uploaded on website in time.

SUDHANSHU KAUSHIK

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.171/19
P.S. Khyala
u/s 498A/304B/34 IPC
State Vs Ujjwal**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
None for applicant/accused.

Reply of Inspector Arvind Kumar has been filed.

Heard. Record perused.

None has joined on behalf of applicant despite various calls since morning, however, no adverse order is being passed.

Put up for consideration/arguments on 01.06.2021.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.296/20
P.S. Anand Parbat
u/s 363/342 IPC &8/12 POCSO Act
State Vs Wahid**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail in view of HPC guidelines.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Rajan Bhatia, Counsel for applicant/accused.

Heard. Record perused.

In view of the above mentioned Office Order, the cases pertaining to POCSO Act, with regard to release of UTPs as per the recommendations of HPC Committee of Hon'ble High Court of Delhi, needs to be considered by the Senior most ASJ, West District. In these circumstances, the present application be put up before Mr. Pooran Chand, learned ASJ, West on 24.05.2021. Notice be also issued to the IO to join on the next date of hearing before the concerned court.

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.42/2019

State Vs Deepak

U/s 302/307/201 IPC & 25 Arms Act

PS : Patel Nagar

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Deepak.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Ms. Meenakshi, Counsel for applicant/accused Deepak.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 26.01.2019 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021.

Investigating Officer has furnished report that applicant is involved in three other criminal cases.

At this stage, counsel for the applicant requests that the copy of

reply furnished by the Investigating Officer be supplied to her. Request considered and allowed. Adjournment sought. Granted.

Put up for arguments on 01.06.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.372/2018
State Vs Faizan
U/s 498A/304B/34 IPC
PS : Nangloi**

22.05.2021 at 11.30 AM

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Faizan.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Faizan.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 02.06.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi

22.05.2021 at 01.00 PM

At this stage, Sh. Rajender Prasad, Legal Aid Counsel for applicant/ accused Faizan has appeared. He has been apprised the next date of hearing.

**SUDHANSHU
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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.827/2020
State Vs Govinda
U/s 308/34 IPC
PS : Tilak Nagar**

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Govinda.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Govinda.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. She has mentioned that applicant is in custody since 23.11.2020 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that she does not intend to argue on the merits of the present case. She has mentioned that she is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021.

Investigating Officer has furnished report but the same is silent on the aspect of previous involvement/conviction of the applicant. Investigating

Officer is directed to furnish report about the previous involvement/conviction of the applicant on or before next date of hearing.

Put up for report/arguments on 01.06.2021.

SUDHANSHU KAUSHIK

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.326/2016

State Vs Harish

U/s 302/307/452/147/148/149/120B/34 IPC

PS : Vikas Puri

22.05.2021

This is an application filed on behalf of applicant/accused Harish seeking directions that number of sureties as well as surety amount may be reduced.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Ms. Yamini Sharma, Counsel for applicant/accused Harish.

Arguments on application heard through Video Conferencing.

Counsel for the accused/applicant Harish has submitted that applicant has already been admitted to bail on the recommendations of the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide order dated 11.05.2021 passed by the court of Ms. Himani Malhotra, Ld. ASJ (West). She has mentioned that applicant was granted bail subject to furnishing of two sureties for the sum of Rs.25,000/- each. She has contended that applicant belongs to poor strata of society and he is not in a position to furnish two surety of Rs.25,000/- She has argued that on earlier occasion, applicant was granted interim bail subject to furnishing of a surety of Rs.10,000/. She has made a request that number of sureties may be reduce to one and surety amount may be reduced to Rs.10,000/-.

I have perused the record. Applicant has already been admitted to bail on the recommendations of the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide order dated 11.05.2021 passed

by the court of Ms. Himani Malhotra, Ld. ASJ (West). Applicant could not be released from jail as he could not furnish sureties. Applicant is in JC since 21.07.2016. Applicant/accused Harish appears to be an indigent person, who is not in a position to furnish two sureties of Rs.25,000/-. Keeping in view of the period of custody and taking note of the financial position of the applicant, the present application stands allowed to the extent that applicant shall furnish a personal bond for a sum of Rs.10,000/- with one such surety of the like amount.

Application stands disposed off.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.482/2015
State Vs Jai Prakash
U/s 302/324/34 IPC
PS : Anand Parbat**

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Jai Prakash.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Sh. Abhijeet Bhagat, Legal Aid Counsel for applicant/accused Jai Prakash.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 17.07.2015 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021.

Investigating Officer has furnished report but the same is silent on the aspect of previous involvement/conviction of the applicant. Investigating

Officer is directed to furnish report about the previous involvement/conviction of the applicant on or before next date of hearing. Custody warrant and conduct report be also summoned from the concerned Jail Superintendent.

Put up for reports/arguments on 31.05.2021.

**SUDHANSHU
KAUSHIK**

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postalCode=110017, st=DELHI,
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Date: 2021.05.22 17:38:44 +05'30'

(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.12/2018

State Vs Jaspreet Singh

U/s 302/201/120B/34 IPC

PS : Khyala

22.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Jaspreet Singh.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
IO/PSI Niraj Singh in present.
Sh. Pankaj Kishore Gupta, Legal Aid Counsel for applicant/accused
Jaspreet Singh.

Reply to the bail application not received yet.

Investigating Officer is directed to submit hard copy of the reply in the court on or before next date of hearing mentioning therein previous involvement/conviction status of the applicant.

Custody warrant and report about the conduct of the applicant be summoned from the concerned Jail Superintendent.

Put up for reports/arguments on 03.06.2021.

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.599/2014
State Vs Jatin Khatri
U/s 307/34 IPC
PS : Patel Nagar**

22.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Jatin Khatri.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Sh. Sumit Tyagi, Legal Aid Counsel for applicant/accused Jatin Khatri.

Reply to the bail application not received yet.

Investigating Officer is directed to submit hard copy of the reply in the court on or before next date of hearing mentioning therein previous involvement/conviction status of the applicant.

Custody warrant and report about the conduct of the applicant be summoned from the concerned Jail Superintendent.

Put up for reports/arguments on 02.06.2021.

SUDHANSHU KAUSHIK

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Date: 2022.05.22 13:05:51 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.318/2017

State Vs Lalit Chandana

U/s 302/394/397/411 IPC

PS : Moti Nagar

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Lalit Chandana.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Sh. Arpit Verma, Counsel for applicant/accused Lalit Chandana.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Counsel has pointed out that an application seeking interim bail for 45 days filed on behalf of applicant is pending before the Hon'ble High Court of Delhi and the same is listed for hearing on 27.05.2021. Counsel has mentioned that he preferred interim bail application before the Hon'ble High Court of Delhi only on the ground that the mother of the applicant has passed away. Counsel has contended that the said application is not under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi

High Court on COVID-19 pandemic.

Record perused. In view of afore-mentioned circumstances, I deem it appropriate to wait for the outcome of interim bail application filed before the Hon'ble High Court of Delhi. In the mean time report of the Conduct of accused be called from jail authorities.

Put up for consideration on 28.05.2021.

**SUDHANSHU
KAUSHIK**

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Date: 2021.05.22 17:42:42 +05'30'

(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.119/2019

State Vs Manis @ Ajay @ Bhola

**U/s 395/397/506/120B/412/34 IPC &
25/27/54/59 Arms Act**

PS : Mundka

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Manis @ Ajay @ Bhola.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
IO/Insp. Bishambar is present.
Sh. Joginder Tuli, Counsel for applicant/accused Manis @ Ajay @ Bhola.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 29.03.2019 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. He has argued that there is no direct evidence against the applicant and only a sum of Rs.45,000/- was recovered from the possession of the applicant. He has submitted that

applicant is in custody for the last more than two years in the present case and he may be granted a chance for rehabilitation. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 395/397/506/120B/412/34 IPC & 25/27/54/59 Arms Act have been leveled against the applicant. He has contended that applicant is not entitled to be released on interim bail as he is involved in another criminal case. Apart from this, Addl. Public Prosecutor has argued that interim bail application filed on behalf of co-accused Rahul Verma @ Bhuri has recently been dismissed by this court vide order dated 19.05.2021. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 29.03.2019 and allegations under Section 395/397/506/120B/412/34 IPC & 25/27/54/59 Arms Act have been leveled against him. Record reveals that interim bail application filed on behalf co-accused Rahul Verma @ Bhuri has recently been dismissed by this court vide order dated 19.05.2021. Investigating Officer has submitted report that applicant is involved in another criminal case of similar nature. I find force in the submissions of the prosecution that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail. Keeping in view these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Manis @ Ajay @ Bhola. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the
applicant.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.774/2020

State Vs Manoj @ Rehtal

U/s 307/120B/34 IPC &

25/25(8)/27/29/54/59 Arms Act

PS : Rajouri Garden

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Manoj @ Rehtal S/o Bal Kishan R/o House No.TC-1057, TC Camp, 125 Gaj, Raghubir Nagar, Delhi.

Present : - Ms Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Sh. Rajender Prasad, Legal Aid Counsel for applicant/accused
Manoj @ Rehtal.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 307/120B/34 IPC & 25/25(8)/27/29/54/59 Arms Act and he is stated to be custody since 03.09.2020.
3. Applicant/accused in found to be involved in another criminal case of similar nature but he is stated to be on bail in this case.

4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Manoj @ Rehtal S/o Bal Kishan R/o House No.TC-1057, TC Camp, 125 Gaj, Raghbir Nagar, Delhi is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.
5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
KAUSHIK**

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Date: 2021.05.22 16:45:51 +05'30'

(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.236/2017
State Vs Manoj
U/s 186/353/307/411/34 IPC &
25/27/54/59 Arms Act
PS : Rajouri Garden**

22.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Manoj.

Present : - Ms. Nimmi Sisodia, Substitute Adl. Public Prosecutor for State.
None for applicant/accused Manoj.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 01.06.2021.

SUDHANSHU KAUSHIK

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.138/2021
State Vs Pavneet Singh
U/s 20/25/29/61/85 NDPS Act
PS : Tilak Nagar**

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Pavneet Singh.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Sh. Ansh Malhotra, Counsel for applicant/accused Pavneet Singh.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of illness of his parents. However, no medical documents have been annexed with the bail application. Counsel seeks liberty to file medical documents. Liberty sought is granted.

Put up for filing medical documents/arguments on 28.05.2021.

**SUDHANSHU
KAUSHIK**

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Date: 2021.05.22 16:57:05 +05'30'

(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.137/2019
State Vs Rahul
U/s 384/389/120B IPC
PS : Rajouri Garden**

22.05.2021

This is application filed under Section 439 Cr.P.C on behalf of applicant/accused Rahul.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Sh. Madaan, Counsel for applicant/accused Rahul.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the accused/applicant has submitted that charge-sheet in the present matter has already been filed and co-accused is on bail.

Charge-sheet be summoned for next date of hearing.

Put up for arguments on 02.06.2021.

SUDHANSHU KAUSHIK

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Date: 2021.05.22 17:37:09 +05'30'

(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.341/2019

State Vs Ram Prashad

**U/s 323/341/354/506/295A/34 IPC &
8 POCSO Act**

PS : Khyala

22.05.2021 at 11.30 AM

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Ram Prashad.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Ram Prashad.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 02.06.2021.

SUDHANSHU KAUSHIK

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Date: 2021.05.22 14:44:40 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

22.05.2021 at 01.00 PM

At this stage, Sh. Rajender Prasad, Legal Aid Counsel for applicant/ accused Ram Prashad has appeared. He has been apprised the next date of hearing.

**SUDHANSHU
KAUSHIK**

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Date: 2021.05.22 14:45:30 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.431/2019
State Vs Rinku
U/s 323/341/354/295A/506/34 IPC &
10 POCSO Act
PS : Khyala**

22.05.2021 at 11:30 PM

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Rinku.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
IO/PSI Niraj Singh in present.
None for applicant/accused Rinku.

None has appeared on behalf of applicant/accused despite repeated calls since morning.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record. IO/PSI Niraj Singh submits that applicant/accused Rinku has already been released on bail by the concerned Jail Superintendent. In these circumstances, the present bail application becomes infructuous and same is accordingly dismissed.

SUDHANSHU KAUSHIK
(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

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Date: 2021.05.22 14:46:37 +05'30'

22.05.2021 at 01.00 PM

At this stage, Sh. Rajender Prasad, Legal Aid Counsel for applicant/ accused Rinku has appeared. He has been apprised the aforesaid order.

**SUDHANSHU
KAUSHIK**
(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),

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Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.369/2019
State Vs Satish
U/s 392/397/411/34 IPC
PS : Patel Nagar**

22.05.2021 at 11:30 AM

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Satish.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Satish.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 02.06.2021.

SUDHANSHU KAUSHIK

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Date: 2021.05.22 14:51:24 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

22.05.2021

22.05.2021 at 01.00 PM

At this stage, Sh. Rajender Prasad, Legal Aid Counsel for applicant/ accused Satish has appeared. He has been apprised the next date of hearing.

SUDHANSHU
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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.189/2020
State Vs Shankar
U/s 307/427 IPC
PS : Nangloi**

22.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Shankar.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
IO/SI Pramod is present.
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused
Shankar.

Reply to the bail application not received yet.

Investigating Officer is directed to submit hard copy of the reply in the court on or before next date of hearing mentioning therein previous involvement/conviction status of the applicant.

Put up for report/arguments on 01.06.2021.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.119/2019

State Vs Srikant @ Deepak

U/s 395/397/506/34 IPC

PS : Mundka

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Srikant @ Deepak.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
IO/Insp. Bishambar Dayal is present.
Ms. Chhaya Singh, Counsel for applicant/accused Srikant @ Deepak.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 26.03.2019 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19

pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 395/397/506/34 have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as no specific guidelines have been passed by the Committee with respect to offence under Section 397 IPC. Apart from this, Addl. Public Prosecutor has argued that interim bail sought by co-accused Rahul Verma @ Bhuri on the recommendation of High Powered Committee has recently been dismissed by this court vide order dated 19.05.2021. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 26.03.2019 and allegations under Section 395/397/506/34 have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. No specific guidelines have been issued by the High Powered Committee with respect to offence under Section 397 IPC. Record reveals that interim bail application filed on behalf co-accused Rahul Verma @ Bhuri on the recommendation of High Powered Committee has recently been dismissed by this court vide order dated 19.05.2021. The accused and his accomplice committed dacoity of Rs 22 lakhs

on pointing of gun. I find force in the submissions of the prosecution that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Srikant @ Deepak. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU
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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.119/2019

State Vs Srikant @ Deepak

U/s 395/397/506/34 IPC

PS : Mundka

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Srikant @ Deepak.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
IO/Insp. Bishambar Dayal is present.
Ms. Chhaya Singh, Counsel for applicant/accused Srikant @ Deepak.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 26.03.2019 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19

pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 395/397/506/34 have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as no specific guidelines have been passed by the Committee with respect to offence under Section 397 IPC. Apart from this, Addl. Public Prosecutor has argued that interim bail sought by co-accused Rahul Verma @ Bhuri on the recommendation of High Powered Committee has recently been dismissed by this court vide order dated 19.05.2021. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 26.03.2019 and allegations under Section 395/397/506/34 have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. No specific guidelines have been issued by the High Powered Committee with respect to offence under Section 397 IPC. Record reveals that interim bail application filed on behalf co-accused Rahul Verma @ Bhuri on the recommendation of High Powered Committee has recently been dismissed by this court vide order dated 19.05.2021. The accused and his accomplice committed dacoity of Rs 22 lakhs

on pointing of gun. I find force in the submissions of the prosecution that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Srikant @ Deepak. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU
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Date: 2021.05.22 14:53:32 +05'30'

(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.255/21
P.S. Nangloi
u/s 495/420/120B IPC
State Vs Amod Prakash Mishra**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is second application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
IO/SI Sonu from P.S. Nangloi
Mr. Atulay Nehra, Counsel for applicant/accused.
Mr. Ajay Mahla, Counsel for complainant.

Report of IO has been filed.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 03.05.2021. Counsel has mentioned that the applicant is a government servant working in Ministry of Commerce. He has submitted that the applicant was not aware of the marriage of Naveen Mishra with Seema and he was not even present at the spot at the time of marriage. He has mentioned that the recovery has already been effected from co-accused Naveen Mishra and the applicant has nothing to do with this case. He has submitted that co-accused Raj Babu Mishra and Ravinder Kumar have already been granted bail by this court. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that there are serious and specific allegations of receiving a sum of ₹Twenty Lakhs from the parents of complainant. She has mentioned that applicant has further demanded a sum of ₹Five Lakhs in writing. She has mentioned that the co-accused Ranjana

Mishra is still absconding. She has mentioned that there is possibility of applicant threatening the complainant and fleeing away from the justice cannot be ruled out completely, in case, he is released on bail.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the present FIR was registered on the statement of Arti wherein she has stated that her marriage was fixed with Naveen Mishra with intervention of Raj Babu Mishra and Ravindra Sharma. She has stated that at the time of finalising the marriage proposal, no dowry was demanded but thereafter, the bride groom and his family members started demanding money and pressurise her parents to pay a sum of Rs.25 Lakhs before the marriage ceremony. She has stated that her parents succumbed to the pressure and a sum of Rs.5 Lakh was given to Naveen Kumar at the time of engagement and a sum of Rs.20 Lakh was handed over to Amod Prakash Mishra (applicant) in presence of the co-accused Raj Babu Mishra and Ravindra Sharma. Applicant is the 'Mama' (maternal Uncle) of the bride groom Naveen kumar Mishra. It has been further stated that on 02.05.2021 at about 09:00 PM, when the marriage ceremony was going on, a woman named Seema turned up at the marriage venue and informed that she is the first wife of Naveen Mishra and they also have a child from the marriage. On gaining this information, the complainant refused to marry Naveen Mishra and the present FIR was registered. It is pertinent to mention that the role of co-accused Raj Babu Mishra and Ravinder Kumar is different from the applicant as they were only the mediator of the marriage, however, the applicant is allegedly to have received a sum of ₹Twenty Lakhs from the parents of complainant, which is yet to be recovered. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant as well as the fact that recovery of amount is yet to be made from the applicant and co-accused Rajana, who is still absconding, no ground for bail at this stage is made out, hence, the present bail application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to accused. This order be also uploaded on website in time.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.784/20
P.S. Rajouri Garden
u/s 420/406/409 IPC
State Vs Deepak Swarup**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.

Mr. Pankaj Kishor Gupta, Counsel for applicant/accused.

Mr. Apar Chopra, Counsel for complainant.

Report of IO has been filed.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 30.09.2020. Counsel has submitted that the applicant is a patient of diabetes mellitus, hypertension, bronchial asthma and lumber strain. Counsel has mentioned that the applicant be granted interim bail for 90 days in view of HPC guidelines. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the accused is involved in eight other criminal case and as such he is not entitled to interim bail as per HPC guidelines. She has mentioned that there is possibility that the applicant would commit similar offences, in case, he is released on interim bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the applicant along with co-accused persons lured the complainant to take over the business for a sale consideration of Rs.23,00,000/- by falsely portraying a rosy

picture and boasting about the high financial turnover etc., out of which a sum of Rs.20,00,000/- was paid by the complainant to the applicant through bank channels and remaining amount of Rs.3,00,000/- was paid subsequently. It was agreed as per the agreement that all the past and future receivable of the company shall be property of complainant. The applicant induced the complainant to allow them to raise invoices and raise payments in the name of the company stating that changing the clients code will take substantial time and also assured the complainant that all the professional receipts of money shall be duly and promptly transferred in the complainant's account. The applicant and co-accused acting on behalf of complainant procured and executed billing of more than Rs.1,00,00,000/- on account of professional services to the clients. On 15.01.2020, the complainant realised a huge shortfall in the collection of the pending payment/receivables and on enquiry, it was found that accused persons have siphoned off a sum of Rs.72,00,000/- in various bank accounts of their relatives and associates etc. on behalf of complainant in the capacity of an agent/trustee of complainant. The various bank account of applicant and co-accused reflect the inward credits. Subsequently, the matter was investigated and the applicant was arrested on 27.09.2020. The applicant is also involved in following other criminal cases :-

1. *FIR No.1866/18 u/s 406/409/420/120B IPC P.S. Indirapuram, Ghaziabad*
2. *Complaint Case vide DD No.85A dated 15.07.2020 u/s 406/409/420 IPC P.S. Rajouri Garden.*
3. *Complaint Case no.2511/2018 u/s 138 NI Act P.S. Gautam Budh Nagar*
4. *Complaint Case no.3399/20 u/s 138 NI Act pending in West District, Delhi.*
5. *Complaint Case no.2345/18 u/s 138 NI Act pending in West District, Delhi*
6. *Complaint Case no.4337/18 u/s 156(3)/200 Cr.P.C. pending in Karkardooma Courts, Delhi.*
7. *Complaint Case no.1351/18 u/s 138 NI Act pending in Saket Courts, Delhi*
8. *Complaint Case no.19072/19 u/s 138 NI Act pending in Rohini Courts*

Before disposing off the present application, I deem it appropriate to call fresh report on the medical condition of the applicant from the jail authorities. A copy of this order be sent to the Jail Superintendent concerned. Put up for further arguments on 28.05.2021

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

Bail Application No.1459/21

FIR No.1147/20

P.S. Nangloi

u/s 326 IPC

State Vs Mohit S/o Satish

R/o M-59, Camp No.3, Nangloi, Delhi.

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.

IO/SI Pramod from P.S. Nangloi.

Mr. Satya Kumar Sengar, Counsel for applicant/accused.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 14.12.2020. Counsel has mentioned that the applicant was working under the injured and he was not paying him the due wages and when he demanded his money, the injured lodged false complaint against him. He has mentioned that even the MLC of injured mentions the assault by 'someone' and he has not named the applicant. He has mentioned that nothing was recovered from the possession of applicant and the recovery has been planted upon him. He has mentioned that the injured was discharged from the hospital on the same day. He has mentioned that the applicant is young boy of 21 years of age and he belongs to a respectable family. He has mentioned that applicant has no criminal antecedents. He has mentioned that the investigation is complete and the charge sheet has already been filed. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the accused had assaulted the injured Rohan with blade on his face and

caused injuries. She has mentioned that the nature of injuries on the MLC of injured have been opined as 'grievous'. She has submitted that injured and the applicant are residing in the same locality and he might threaten the injured and other eye witnesses, if released on bail. She has mentioned that the possibility of accused fleeing away from the justice cannot be ruled out completely, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the present FIR was registered on the complaint of an eye witness Arshad, wherein he has stated that when they had gone to attend the reception programme of one of their common friends Ikram, applicant Mohit physically assaulted Rohan. He has stated that in reception programme, both applicant and Rohan were sitting near the fire and all of a sudden applicant took out blade from his pocket and in no time pounced towards Rohan to stab him on his face and thereafter, he ran away from the spot. Regular bail application of the accused was dismissed by this court on 08.02.2021. This is stated to be the 8th bail application of the accused. The applicant and the victim are stated to be residing in the same locality. I find force in the submissions of prosecution that there is a strong likelihood that applicant might try to influence the victim, in case, he is released on bail. Keeping in view this fact and the gravity of offence, I am of the considered opinion that at this stage, no case is made out for releasing the applicant on bail. Bail application is dismissed.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.63/21
P.S. Anand Parbat
u/s 308/323/34 IPC
State Vs Monu**

21.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.
Mr. Bhopal Singh, Counsel for applicant/accused.

Reply to this bail application filed by SI Amit.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 28.03.2021 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations against the accused. She has mentioned that the applicant had caused injuries to complainant with stones and bricks. She has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021, as well as the fact that entire India is engulfed

in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.63/21
P.S. Anand Parbat
u/s 308/323/34 IPC
State Vs Niku S/o Sunder Lal**

21.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.

Mr. Bhopal Singh, Counsel for applicant/accused.

Reply to this bail application filed by SI Amit.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 28.03.2021 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations against the accused. She has mentioned that the applicant had caused injuries to complainant with stones and bricks. She has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021, as well as the fact that entire India is engulfed

in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

Bail Application No.1499/21

FIR No.50/21

P.S. Patel Nagar

u/s 307 IPC

State Vs Satya Mandal @ Mukesh Kumar

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.

IO/SI Surender Pal from P.S. Patel Nagar.

Mr. Rishi Saini, Counsel for applicant/accused.

Report of IO is already on record.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 26.02.2021. Counsel has mentioned that the injured has been discharged from the hospital two and half months ago. He has mentioned that applicant has no criminal antecedents. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the accused had assaulted the injured with knife and caused serious injuries. She has mentioned that the regular bail application of this accused has already been dismissed vide detailed order dated 24.04.2021 passed by Mr. Pooran Chand, learned ASJ. She has mentioned that the accused was residing separately from his father and in rented premises and his father has no control over him. She has mentioned that there is possibility that the applicant would commit similar offence, in case, he is released on interim bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the present FIR was registered on the complaint of Ravinder Kumar

wherein he has stated that the applicant is his distant relative and earlier they used to work together. He has stated that he borrowed a sum of Rs.700/- from the applicant but he could not return the same to applicant. The applicant asked the complainant to return his money and threatened him to teach him a lesson. On the intervening night of 25/26.02.2021 at about 12:15 AM when the complainant was going to his house on foot and he reached Baljeet Nagar, near Gopal Dairy, the applicant was hiding himself there. As soon as the complainant there, the applicant took out a knife like object from his pocket and demanded his money from the complainant. When the complainant told that he was not having the money, the applicant attacked the complainant with that knife like object on his neck. When the complainant raised alarm, the public persons apprehended the applicant at the spot. The complainant was taken to DDU Hospital, where he remained admitted for seven days. It is pertinent to mention that the regular bail application of the applicant has already been dismissed vide detailed order dated 24.04.2021 passed the learned ASJ and since then there is no change in circumstances. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant, its impact on the society as well as the severity of punishment, at this stage no ground for releasing the applicant on interim bail, hence, the present interim bail application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to accused. This order be also uploaded on website in time.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2060 /21
FIR No.40/21
P.S. Nangloi
u/s 392/34 IPC
State Vs Sumit**

22.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for the State.

IO/SI Rohit Kumar from P.S. Nangloi

Ms. Priyanka Sharma, Counsel for applicant/accused.

Report of IO has been filed.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 04.02.2021. Counsel has mentioned that the applicant be granted interim bail for 90 days in view of HPC guidelines. She has mentioned that applicant has no criminal antecedent and he is the only bread winner of his family. She has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the accused along with the co-accused had looted the bag containing a sum of ₹Three and Half Lakhs from the complainant on the point of pistol and knife. She has mentioned that the knife and documents of complainant were also recovered at the instance of applicant. She has mentioned that there is possibility that the applicant would commit the similar offences, in case, he is released on interim bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the present FIR was registered on the complaint of Chirag, wherein he has stated that on 22.01.2021 in the evening, he was going to his house from a shop on scooty

carrying a bag containing a sum of ₹Three and half Lakhs. He has stated that when he reached near his house, a person hit his scooty from front with a motorcycle and several other persons threatened him with a pistol like object and knife and they looted his bag containing cash. During investigation, on basis of CCTV footage and identification of complainant, applicant and other five accused persons were arrested and case property was recovered from them. A knife was also recovered from applicant Sumit, which was used by him in commission of offence. The applicant also handed over a sum of ₹2,000/- which he disclosed that he received as his share of booty.. The applicant Sumit also got recovered the electricity bill, Aadhar Card and PAN card of complainant from a vacant plot near his house. The applicant refused to participate in TIP proceedings. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant, its impact on the society as well as the severity of punishment, no ground for interim bail at this stage is made out, hence, the present interim bail application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to accused. This order be also uploaded on website in time.

SUDHANSHU KAUSHIK

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(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.132/2020
State Vs Sunil @ Jallal
U/s 304/34 IPC
PS : Khyala**

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sunil @ Jallal S/o Dev Bahadur R/o M-204, Raghbir Nagar, Delhi.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused
Sunil @ Jallal.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 304/34 IPC and he is stated to be custody since 08.02.2020.
3. No previous involvement of the applicant has been alleged or proved.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Sunil @ Jallal S/o Dev Bahadur R/o M-204, Raghbir Nagar, Delhi is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.276/2017

State Vs Uma Shankar Tiwari

U/s 392/394/397/452/307 IPC

PS : Moti Nagar

22.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Uma Shankar Tiwari.

Present : - Ms. Nimmi Sisodia, Substitute Addl. Public Prosecutor for State.
Sh. Bhavneet Arora, Counsel for applicant/accused Uma Shankar Tiwari.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Record perused. Record reveals that interim bail application sought under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021 has already been dismissed by the court of Ms. Himani Malhotra, Ld. ASJ (West) vide recent order dated 20.05.2021. In view of this, the present application has no merit and the same is accordingly dismissed.

**SUDHANSHU
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(Sudhanshu Kaushik)
Vacation Judge/
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
22.05.2021